POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

IYKOT HITECH TOOLROOM LIMITED

Corporate Identification Number: L27209TN1991PLC021330
Registered Office: 131/2, Thiruneermalai Road, Nagalkeni Chrompet, 600044, Chennai, Tamil Nadu, India ;
Tel: 8828846847; Email: info@iykot.com Website: www.iykot.com

Open Offer by Aspect Global Ventures Private Limited ("Acquirer"), to acquire up to 26,98,298* (Twenty-Six Lakh Ninety Eight Thousand Two Hundred and Ninety Eight) fully paid-up Equity Shares of face value of ₹ 5/- (Rupees Five only) each for cash at a price of ₹8.50/- (Rupees Eight and fifty paisa only) per Equity Shares aggregating up to ₹ 2,29,35,533/- (Rupees Two Crore Twenty Nine Lakh Thirty Five Thousand Five Hundred and Thirty Three only), representing 26% (Twenty Six Percent) of the Voting Share Capital of the Target Company, to the Public Shareholders of Iykot Hitech Toolroom Limited ("Target Company") pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations, 2011") ("Offer" Or "Open Offer").

** The total issued equity share capital of the Target Company, as reflected on BSE was 2,02,80,000 Equity Shares which includes 99,01,931 partly paid-up Equity Shares (which have been fully called up, but not paid-up by the shareholders, hence these partly paid up shares do not carry any voting rights). The Board of Directors of the Target Company has approved the forfeiture of 99,01,931 partly paid-up equity shares, in respect of which the call money remained unpaid, pursuant to a duly passed Board Resolution dated January 9, 2026 and has further decided to cancel the said forfeited shares. Accordingly, the Existing Voting Share Capital of the Target Company stands at 1,03,78,069 fully paid-up equity shares, on which basis the Offer Size of 26% has been computed. Further, BSE vide notice no. 20260511-25 dated May 11, 2026 informed that the Target Company has forfeited 99,01,931 Equity Shares. However, corporate action for effecting the forfeiture is still under process as on the date of this Post Offer Advertisement.*

This Post Offer Advertisement ("**Post Offer Advertisement**") is being issued by Saffron Capital Advisors Private Limited ("**Manager to the Open Offer**"), on behalf of the Acquirer, in connection with the offer made by the Acquirer, pursuant to and in accordance with Regulation 18(12) of the SEBI (SAST) Regulations, 2011. This Post Offer Advertisement is to be read in continuation of and in conjunction with: (a) the Public Announcement dated February 24, 2026 ("**PA**"); (b) the Detailed Public Statement published on March 04, 2026 in Financial Express (English) all editions, Jansatta (Hindi) all editions, Mumbai Lakshadeep (Marathi) (Mumbai Edition - Place where the Stock Exchange at which the Equity Shares of the Target Company are listed) and Makkal Kural (Tamil) (Chennai Edition - Place of Registered office of the Target Company is situated) ("**DPS**"); (c) the Draft Letter of Offer dated March 11, 2026 ("**DLOF**") (d) the Letter of Offer dated June 02, 2026 ("**LOF**") along with Form of Acceptance-Cum-Acknowledgement; and (e) the Offer Opening Public Announcement and Corrigendum to the Detailed Public Statement and Draft Letter of Offer was published on June 09, 2026 in all the newspapers in which the DPS was published.

This Post Offer Advertisement is being published in all the newspapers in which the DPS was published.

Capitalized terms used but not defined in this Post Offer Advertisement shall have the meaning assigned to such terms in the Letter of Offer.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

Sr. No	Particulars	Details
1	Name of the Target Company:	Iykot Hitech Toolroom Limited
2	Name of the Acquirer:	Aspect Global Ventures Private Limited ("**Acquirer**")
3	Name of the Manager to the Open Offer:	Saffron Capital Advisors Private Limited
4	Name of the Registrar to the Open Offer:	Cameo Corporate Services Limited
5	**Offer Details:** a. Date of Opening of the Offer: b. Date of Closure of the Offer:	 Wednesday, June 10, 2026 Tuesday, June 23, 2026
6	Date of Payment of Consideration:	Wednesday, July 01, 2026* **No shares have been tendered in the Open Offer.*

7. Details of Acquisition:

<table>
<tr><th>S.N.</th><th>Particulars</th><th colspan="2">Proposed in the LOF[1] (assuming full acceptances in this Offer)</th><th colspan="2">Actuals[1]</th></tr>
<tr><td>7.1</td><td>Offer Price (per equity share)</td><td colspan="2">₹ 8.50/-</td><td colspan="2">₹ 8.50/-</td></tr>
<tr><td>7.2</td><td>Aggregate number of shares tendered</td><td colspan="2">26,98,298[2]</td><td colspan="2">0</td></tr>
<tr><td>7.3</td><td>Aggregate number of shares accepted</td><td colspan="2">26,98,298[2]</td><td colspan="2">0</td></tr>
<tr><td>7.4</td><td>Size of the Offer (Number of Equity shares multiplied by the offer price per equity share)</td><td colspan="2">₹ 2,29,35,533/-</td><td colspan="2">₹ 0/-</td></tr>
<tr><td>7.5</td><td>Shareholding of the Acquirer before Agreements/Public Announcement</td><td colspan="2">NIL
(0.00%)</td><td colspan="2">NIL
(0.00%)</td></tr>
<tr><td>7.6</td><td>Equity Shares proposed to be acquired which triggered the regulations(3)</td><td colspan="2">35,89,080
(34.58%)</td><td colspan="2">35,89,080
(34.58%)</td></tr>
<tr><td>7.7</td><td>Equity Shares acquired after Detailed Public Statement
• Number of shares acquired
• Price of the shares acquired
• % of the shares acquired</td><td colspan="2">
Nil
NA
(0.00%)</td><td colspan="2">
Nil
NA
(0.00%)</td></tr>
<tr><td>7.8</td><td>Equity Shares Acquired by way of Open Offer
• Number
• % of Voting Share Capital</td><td colspan="2">
26,98,298[2]
(26.00%)</td><td colspan="2">
0
(0.00%)</td></tr>
<tr><td>7.9</td><td>Post offer shareholding of Acquirer
• Number
• % of Voting Share Capital</td><td colspan="2">
62,87,378
(60.58%)</td><td colspan="2">
35,89,080
(34.58%)</td></tr>
<tr><td rowspan="3">7.10</td><td>Pre & Post offer shareholding of the Public[3]</td><td>Pre Offer</td><td>Post Offer</td><td>Pre Offer</td><td>Post Offer</td></tr>
<tr><td>• Number</td><td>65,56,429</td><td>38,58,131</td><td>65,56,429</td><td>65,56,429</td></tr>
<tr><td>• % of Voting Share Capital</td><td>63.17%</td><td>37.18%</td><td>63.17%</td><td>63.17%</td></tr>
</table>

Notes:

(1) *The percentages disclosed in the table above are calculated based on the Voting Share Capital of the Target Company, other than those specifically disclosed.*

(2) *Assuming full acceptance of the Open Offer.*

(3) *The Acquirer has acquired the Sale Shares pursuant to the consummation of the Underlying Transaction on April 24, 2026 and April 27, 2026 (i,e; after expiry of 21 working days from the date of the Detailed Public Announcement ("DPS"). Upon the completion of the Underlying Transaction on April 27, 2026, the Acquirer has directly acquired: (a) equity share capital and voting rights in excess of 25% (Twenty Five percent) of the Target Company, and (b) Joint control over the Target Company and became a promoter along with other member forming part of the Promoter who are not parties to the Share Purchase Agreement and non-traceable promoters and has appointed the additional directors on the board of Target Company in accordance and in compliance with the terms of the SPA and Regulation 22(2) of SEBI (SAST) Regulations, 2011 and other applicable laws. Non-traceable promoters as defined in the Letter of Offer are holding 2.24% of the total Voting Share Capital of the Target Company.*

8. The Acquirer and the directors of the Acquirer accept full responsibility for the information contained in this Post Offer Advertisement and for the obligations under SEBI (SAST) Regulations, 2011.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at (www.sebi.gov.in), BSE at (www.bseindia.com), Manager to the Open Offer at (www.saffronadvisor.com) and the registered office of the Target Company.

All undefined capitalized terms used herein shall have the same meaning as ascribed to such terms in the Letter of offer.

ISSUED BY THE MANAGER TO THE OPEN OFFER ON BEHALF OF THE ACQUIRER	REGISTRAR TO THE OPEN OFFER
SAFFRON energising ideas	CAMEO
Saffron Capital Advisors Private Limited 605, Sixth Floor, Centre Point, Andheri- Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India. **Tel. No:** +91 22 49730394; **Email id:** openoffers@saffronadvisor.com; **Website:** www.saffronadvisor.com; **Investor grievance:** investorgrievance@saffronadvisor.com; **SEBI Registration Number:** INM000011211; **Validity:** Permanent **Contact Person:** Ms. Pooja Jain/ Mr. Shivam Sharma	**Cameo Corporate Services Limited** Subramanian Building, No. 1, Club House Road, Chennai-600002, Tamil Nadu, India **Tel. No.:** +91 44 4002 0700 / 2846 0390; **E-mail** id: rights@cameoindia.com; **Investor Grievance :** investor@cameoindia.com; **Website:** www.cameoindia.com; **SEBI Registration No.:** INR000003753 **Validity**: Permanent **Contact Person:** K Sreepriya

Place: Mumbai
Date: July 7, 2026

Sunjeet Comm.